

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RASNA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RASNA PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	13/03/2002
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U15499GJ2002PTC040538
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 905, Atlanta Tower, Nr. Sears Tower, Gulbai Tekra Ahmedabad, Gujarat-380015
6.	Insolvency Commencement date in respect of corporate debtor	1st September, 2023
7.	Estimated Date of closure of insolvency resolution process	28th February, 2024 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Ravindra Kumar Goyal IBBI Reg. No. - IBBI/IPA-001/IP-P-02019/2020-2021/13098 AFA Valid upto: 08-May-24
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Eden I - 807 ,S G Highway, Godrej Garden City , Jagat Pura, Ahmedabad, Gujarat - 382470 Email: ravindra1960_goyal@yahoo.co.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Mavent Restructuring Services LLP, B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: rasna.cirp@gmail.com
11.	Last Date of Submission of Claims	15th September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a)Web Link: - https://ibbi.gov.in/home/downloads (b) Not applicable

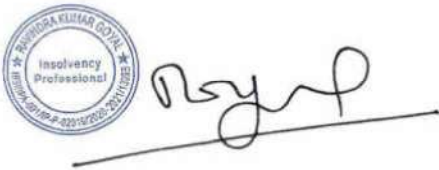
Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench Court – I, ordered the commencement of a Corporate Insolvency Resolution Process against **RASNA PRIVATE LIMITED**.

The creditors of **RASNA PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **15th September, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Ravindra Kumar Goyal
Interim Resolution Professional
Rasna Private Limited
IBBI Reg. No. - IBBI/IPA-001/IP-P-02019/2020-2021/13098
Email: ravindra1960_goyal@yahoo.co.in ,rasna.cirp@gmail.com

Place: Ahmedabad
Date: 03.09.2023

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH, AHMEDABAD CP(CAA) NO.39 OF 2023 IN CA (CAA) 6 OF 2023
In the matter of the Companies Act, 2013

AND

In the matter of Section 230 to 232 of Companies Act, 2013 and other related provisions and Rules thereof.

AND

In the matter of Composite Scheme of Amalgamation of Ram Ji Developers Private Limited, Endeavour Developers Private Limited, Exclusive Dwelling Private Limited, Subh Dwelling Private Limited, Lily Enterprises Private Limited with Tina Marketing Private Limited.

Petitioner Companies

NOTICE OF PETITION

A petition under section 230 to 232 of the Companies Act, 2013, for sanctioning the Composite Scheme of Amalgamation of Ram Ji Developers Private Limited, Endeavour Developers Private Limited, Exclusive Dwelling Private Limited, Subh Dwelling Private Limited, Lily Enterprises Private Limited with Tina Marketing Private Limited was admitted by the Hon'ble National Company Law Tribunal Bench, at Ahmedabad ('Hon'ble NCLT') on 28th August, 2023. The said petition is now fixed for final hearing on Tuesday, the 3rd October, 2023 before the Hon'ble NCLT, Ahmedabad Bench at 1st and 2nd Floor, Corporate Bhavan, Besides Zydus Hospital, Thaltej, Ahmedabad-380059.

Any person desirous of supporting or opposing the said petition should send notice of his intention, signed by him or his advocate, with his name and address to the petitioner Company's representative Mr. Ashish Shah, Practising Company Secretary at 402, Shivali Plaza, Near Gujarat College, Ellisbridge, Ahmedabad- 380 006 and same would reach the petitioner Company's representative not later than two (2) days before the date fixed for hearing of the Petition. Where such person seeks to oppose the petition, the grounds of opposition or a copy of his affidavit intended to be used in opposition to the petition should be filed with Hon'ble NCLT, Ahmedabad Bench at address mentioned herein above and copy thereof served to the Petitioner Company's representative not later than two (2) days before the date fixed for hearing. A copy of the petition will be furnished by the Petitioner Company's representative to any person requiring the same on the payment of the prescribed charges for the same.

For, Tina Marketing Private Limited
(Himanshu Shah)
Director - DIN - 00008932

Date: 02-09-2023
Place: Ahmedabad

Union Bank of India

Asset Recovery Branch: Ahmedabad
First Floor, Rangoli Complex, Opp. V.S. Hospital,
Ellisbridge, Ahmedabad: 380006

Ref: ARB-SARFAESI:39-23-24 Date: 24-08-2023
To: Mr. Shiv Netra Prop. Mrs. Rekha Gupta
C 209, 2nd Floor, Sumel Business park
Safal 3, Sarangpur, Ahmedabad 380002

Mrs. Rekha Gupta
20, Sarjanagar, Opp-KornalBekri,
Indira Nagar, Bapunagar, Ahmedabad

1. The Borrowers

2. The Guarantors

Mr. Rakeshkumar K Gupta Unit No. 415, 4th floor, Block C, Sumel Business, Park IV, Shaherkhoda, Ahmedabad	Mr. Rinku K Gupta Unit No. 415, 4th floor, Block C, Sumel Business, Park IV, Shaherkhoda, Ahmedabad	Mr. Rinku K Gupta 20, Sarjanagar, Opp-KornalBekri, Indira Nagar, Bapunagar, Ahmedabad
Mr. Rakeshkumar K Gupta 796/5038, Shakti Flats, Bhd Bhanjan Mandir Pasa, GujHsg Board, Bapunagar, Ahmedabad 380024	Mr. Rinku K Gupta C 209, 2nd Floor, Sumel Business park Safal -3, Sarangpur, Ahmedabad 380002	Mr. Rinku K Gupta Shed No. 8, Krishna Ind Estate, Nr. Bhagwati Restaurant, Saraspur, Ahmedabad

Sir/Madam,
Noticunder Sec.13 (2) readwith Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
You the addressee No 1 and 2 herein have availed the following credit facilities from our Asset Recovery Branch and failed to pay the dues/instalment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 24.05.2022. As on 31.07.2023 a sum of Rs. 38,06,278.07 (Rupees- Thirty-Eight Lakh Six Thousand Two Hundred Seventy-Eight and Paise Seven Only) is outstanding in your accounts.

The particulars of amount due to the Bank from No. 1 and No. 2 of you in respect of the aforesaid accounts are as under:

Type of Facility	Outstanding amount as on date of NPA i.e. as on 24.05.2022	Un applied interest w.e.f. 24.05.2022 to 31.07.2023	Penal Interest (Simple)	Cost/Charges incurred by Bank.	Total dues
Term Loan	26,72,336.16	4,35,202.73	0.00	3,000.00	31,10,538.89
Term Loan	6,24,999.90	70,739.28	0.00	0.00	6,95,739.18
Total Dues					38,06,278.07

To secure the repayment of the monies due or the monies that may become due to the Bank, Mr. Rakeshkumar K Gupta and Mr. Rinku K Gupta had executed documention 18.03.2017 and created security interest by way of:

Mortgage of immovable property described here below:
All that Piece and parcel of immovable property Non Agricultural Land of bearing Sub Plot No. 01 of F.P. No. 62 admeasuring about 24759.20 Sq. Mtrs., (Survey No. 1721/1 paiki and 173 paiki) of Final T.P. No. 16 (final plot land is partly free hold and partly lease hold) which is given city survey No. 2453, lying and being at mouja Shaher Khoda, Tal. Ahmedabad city east, in District Ahmedabad and Sub District Odhru (7) SRO being Unit No. 415 (as per brochure unit no. 15 and unit no. 15 as per B.U. plan approved by AMC) on 4th floor, Block C, measuring 430 Sq. Ft. in 39.95 Sq. Mts. (Super builtup Area) and having undivided share of land in 'Sumel Business Park-IV',
Towards East - 2.50 Mt. wide Passage, Towards West - Open Space, Towards North - Unit No. 414, Towards South - Unit No. 417
There fore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of Rs. 38,06,278.07 together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.
As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank.
Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Authorised Officer
Union Bank of India

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RASNA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	RASNA PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13/03/2002
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Ahmedabad
4. Corporate Identity Number of Corporate Debtor	CIN: U15499GJ2002PTC040538
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Office: 905, Atlanta Tower, Nr. Sears Tower, Gulbai Tekra Ahmedabad, Gujarat-380015
6. Insolvency Commencement Date in respect of the Corporate Debtor	1 st September, 2023
7. Estimated date of closure of Insolvency Resolution Process	28 th February, 2024 (180 th day from the date of commencement of insolvency resolution process)
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Ravindra Kumar Goyal IBBI Reg. No. - IBBI/PA-001/IP-P-02019/2020-2021/13098 AFA Valid upto: 08-May-24
9. Address and e-mail of the interim resolution professional, as registered with the Board	Eden I-807, S G Highway, Godrej Garden City, Jagat Pura, Ahmedabad, Gujarat - 382470 Email: ravindra1960_goyal@yahoo.co.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mavent Restructuring Services LLP, B-29, LGF, Lajpat Nagar-II, Delhi 110024 Email: rasna.cirp@gmail.com
11. Last date for submission of claims	15 th September, 2023
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link: - https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench Court 1, ordered the commencement of a Corporate Insolvency Resolution Process against RASNA PRIVATE LIMITED. The creditors of RASNA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 15th September, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means. A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA. Submission of false or misleading proof of claims shall attract penalties.

Ravindra Kumar Goyal
Interim Resolution Professional
Rasna Private Limited

Place: Ahmedabad IBBI Reg. No. - IBBI/PA-001/IP-P-02019/2020-2021/13098
Date: 03.09.2023 Email: ravindra1960_goyal@yahoo.co.in, rasna.cirp@gmail.com

JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED
(Formerly known as JM Financial Asset Reconstruction Company Private Limited)
Corporate Identification No.: U67190MH2007PLC174287
Regd. Office: 7th Floor, Chery, Appasaheb Marathe Marg, Prabhadevi, Mumbai-400 025, Te No.:022 66303030, Website: www.jmfinancialarc.com

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of JM Financial Asset Reconstruction Company Limited acting in its capacity as the trustee of JM FARC-UCO March 2014-Trust (hereinafter referred to as "JM FARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued demand notice dated July 27 2022, calling upon the guarantors of Tiger Surgical & Disposables Pvt. Ltd. (hereinafter referred to as the "Borrower") - (i) Mr. Jagdish Kumar R. Patel, (ii) Mr. Dilip Kumar R. Patel, (iii) Mrs. Nandini Patel, (hereinafter referred to as "Mortgagor") and, (iv) Mr. Karan Patel (hereinafter collectively referred to as the "Guarantors") to repay the amount mentioned in the notice being Rs. 19,54,15,653/- (Rupees Nineteen Crores Fifty Four Lakhs Fifteen Thousand Six Hundred Fifty-Three Only) as on July 18, 2022 together with further interest at the contractual rate mentioned in loan and/or security documents, with effect from July 18, 2022 till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower, and/or Mortgagor and/or Guarantors having failed to repay the amount, notice is hereby given to the Borrower, Mortgagor and Guarantors and the public in general that the undersigned, being the Authorized Officer of JM FARC, has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of said Act read with rule 8 Security Interest (Enforcement) Rules, 2002 on this 31st day of August of the year 2023.

The Borrower and/or Mortgagor and/or Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the JM FARC for an amount of Rs. 19,54,15,653/- (Rupees Nineteen Crores Fifty Four Lakhs Fifteen Thousand Six Hundred Fifty Three Only) as on July 18, 2022 and interest thereon.

The Borrower's, Mortgagor and/or Guarantors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Description of Immovable Property:
Immovable property bearing Flat No. C-83, measuring 200 sq. yards equivalent to 167.22 sq. mtrs. in Goyal Complex of Milan Park Cooperative Housing Society Ltd. Part-4 situated, lying and being at survey no. 363/4, 388, 389, 391, 398/1+2, PT. P. Scheme 1/B, Final Plot No. 473, 483, 478, 496 of Mouje Sim of Bodakev, Taluka City District Ahmedabad sub-district Ahmedabad, and bounded as under: **On the East:** Flat No. C-82, **On the West:** Block No. A, **On the North:** Sandesh Bhawan, **On the South:** Flat No. C-84

Sd/-
Authorised Officer
JM Financial Asset Reconstruction Company Ltd.
acting in its capacity as trustee of
JM FARC - UCO March 2014 - Trust.

Date : 31.08.2023
Place : Ahmedabad

SHREE RAMA NEWSPRINT LIMITED
CIN: L21010GJ1991PLC019432
Registered Office: Village: Barbothan, Taluka: Olpad, District: Surat-395 005, Gujarat, India
E-mail: ramanevprint@ramanevprint.com Website: www.ramanevprint.com
Phone no.: 02621 - 224203, 04, 05

NOTICE OF THE 32ND ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 32nd Annual General Meeting ("AGM") of the Members of Shree Rama Newsprint Limited ("Company") will be held on **Tuesday, 26th September, 2023 at 12:00 Noon** through Video Conferencing/ Other Audio Visual Means ("VC/OAVM") to transact the business, as set out in the Notice of the 32nd AGM dated 11.08.2023. The Company has sent the Annual Report along with Notice convening AGM on Saturday, 02nd September, 2023, through electronic mode to all the Members whose e-mail IDs are registered on first cut-off date i.e. 25th August, 2023 with the Company's Registrar & Share Transfer/ Depository Participant(s) in accordance with the Circular issued by the Ministry of Corporate Affairs dated 8th April, 2020, 13th April, 2020, 5th May, 2020, 13th January, 2021, 14th December, 2021, 5th May, 2022, 28th December, 2022 and also by Securities Exchange Board of India, dated 12th May, 2020, 15th January, 2021, 13th May, 2022 and 5th January, 2023, ("Circulars").

The Annual Report along with the Notice convening the AGM is also available on the website of the Company at www.ramanevprint.com, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of NSDL (agency for providing the Remote E-Voting facility) at www.evoting.nsdl.com. Notice is also hereby given that pursuant to the provisions of section 91 of the Companies Act, 2013, (Act) the Register of Members and Share Transfer Books of the Company will remain closed from **Wednesday, 20th September, 2023 to Tuesday 26th September, 2023 (both days inclusive)** for the purpose of 32nd AGM of the Company.

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, members are provided with the facility to cast their vote by 'Remote e-voting' and also 'e-voting' at the time of AGM on all the resolutions set forth in the said 32nd AGM Notice dated 11.08.2023.

Members may further note that:

- The voting rights of the members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on **Tuesday, 19th September, 2023 (cut-off date)**.
- The remote e-voting period commences on **Saturday, 23rd September, 2023 at 9:00 a.m. and will end on Monday, 25th September, 2023 at 5:00 p.m.** During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled by NSDL thereafter.
- The Members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes again.
- Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.
- The manner of remote e-voting and voting at the AGM by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM.
- Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date i.e. Tuesday, 19th September, 2023; may obtain login ID and password by sending a request over email at evoting@nsdl.co.in mentioning demat account number/folio number, PAN, name and registered address. However, Members who are already registered with NSDL for e-voting can use their existing User ID and Password for casting their vote through remote e-voting/evoting at the AGM.

In case you have any queries or issues, you may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-voting user manual for Shareholders at the download section of www.evoting.nsdl.com or contact Mrs. Sarita Mote (Assistant Manager) at evoting@nsdl.co.in or call on toll-free no. 022 - 4886 7000 and 022 - 2499 7000.

For, Shree Rama Newsprint Limited
Sd/-
Siddharth Chowdhary
Executive Director
DIN: 01798350

Date : 02.09.2023
Place : Ahmedabad

KOTYARK INDUSTRIES LIMITED
(Formerly Kotyark Industries Private Limited)
CIN: L24100GJ2016PLC094939
Regd. office: A-3, 2nd Floor, Shree Ganesh Nagar Housing Society, Ramakaka Temple Road, Chhani, Vadodara-391740, Gujarat Contact No. 9510976156,
E-mail ID: info@kotyark.com/kip7722@gmail.com, Website: www.kotyark.com

NOTICE OF THE 07th ANNUAL GENERAL MEETING OF THE COMPANY AND E-VOTING

NOTICE is hereby given that Pursuant to General Circular No. 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA") read together with other Circulars issued by MCA in this regard (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/POD-2/PIR/2023/4 dated January 05, 2023 issued by the Securities and Exchange Board of India ("SEBI") read together with other Circulars issued by SEBI in this regard (collectively referred to as "SEBI Circulars"), companies are permitted to convene the AGM through VC or OAVM without physical presence of the Members at a common venue till September 30, 2023. Accordingly, the Seventh (07th) Annual General Meeting (AGM) of the Members of M/s. Kotyark Industries Limited will be held on Tuesday, September 26, 2023 at 11:30 A.M. through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact the Ordinary Businesses and Special Businesses as set out in the notice of 07th AGM.

In accordance with the above mentioned MCA Circulars and SEBI Circulars, the Notice of AGM along with Annual Report 2022-23 has been sent through electronic mode only to those Members whose email addresses are registered with the Company's Depositories. Member may note that Notice and Annual Report 2022-23 have been uploaded on the website of the Company at www.kotyark.com, website of National Stock Exchange of India Limited at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com.

In light of the MCA Circulars, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the notice of 07th AGM and Annual Report 2022-23 could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:

- In case shares are held in physical mode, please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to info@kotyark.com/einward.ris@kintech.com.
- In case shares are held in demat mode, please provide details like DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to info@kotyark.com/einward.ris@kintech.com.
- Alternatively member may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by providing the details mentioned in Point (1) or (2) as the case may be.

There being no physical shareholders in the Company, the Register of members and share transfer books of the Company is not closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Tuesday, September 19, 2023 ("Cut-off date"), shall only be entitled to avail the facility of remote e-voting as well as e-voting on the Annual General Meeting.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting and e-voting on the date of the AGM to its Members in respect of the businesses to be transacted at the AGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means.

The remote e-voting will commence on 9:00 A.M. on Saturday, September 23, 2023 and will end on 5:00 P.M. on Monday, September 25, 2023. During this period, the members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that (a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; (b) the facility of e-voting shall be made available at the 07th AGM; and (c) the members who have cast their vote by remote e-voting prior to the 07th AGM may also attend the 07th AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting/e-voting is provided in the Notice of the 07th Annual General Meeting.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. Tuesday, September 19, 2023, are requested to refer to the Notice of AGM for the process to be adopted for obtaining the USER ID and Password for casting the vote.

In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-222-990 or send a request at evoting@nsdl.co.in. Members may also contact Mr. Bhavesh Nagar, Company Secretary of the Company at the registered office of the Company or may write an e-mail to info@kotyark.com/kip7722@gmail.com or may call on 9510976156 for any further clarification.

Members can attend and participate in the Annual General Meeting through VC/OAVM facility. The instructions for joining the Annual General Meeting through VC/OAVM are provided in the Notice of the 07th Annual General Meeting. In case the shareholders/members have any queries or issues regarding participation in the AGM, you can write an email to evoting@nsdl.co.in or Call us - Tel: 1800-222-990. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

For, Kotyark Industries Limited
Sd/-
Gaurang Rameshchandra Shah
Chairman & Managing Director
DIN: 03502841

Date : 02.09.2023
Place : Vadodara

AKSHAR SPINTEX LIMITED
CIN: L17291GJ2013PLC075677
Registered Office: Revenue Survey No.102/2 Paiki, Plot No. - 2 Village: Haripar, Ranuja Road.
Tal: Kalavad, Jamnagar - 361 013, Gujarat, India
Phone: + 91 75748 87085 e-Mail: info@aksharspintex.in Website: www.aksharspintex.in

Notice of 10th Annual General Meeting, E-Voting Information and Book Closure etc.

Notice is hereby given that the 10th Annual General Meeting ("AGM") of the members of Akshar Spintex Limited ("the Company") shall be held on **Friday, 29th September, 2023 at 2:00 p.m. IST** through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") without physical presence of the members at a common venue, to transact the businesses as set out in the Notice of the AGM.

In accordance with General Circular No. 14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 05, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 02/2021 dated January 13, 2021, and General Circular No. 02/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs, Government of India (the "MCA") from time to time and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2020/79 dated 13th May, 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021, Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 issued by Securities and Exchange Board of India ("SEBI") (collectively referred to as "circulars"), The Notice of 10th AGM along with Annual Report for the F.Y. 2022-23 sent through electronic mode to those members whose email addresses are registered/updated with the Company and Depositories Participant. The requirement of sending physical copies of the Annual Report has been dispensed with. The Annual Report of the Company for the F.Y. 2022-23 containing Notice of 10th AGM also available at the website of the Company http://www.aksharspintex.in/annual-report.html and may also accessed from the website of the Stock Exchange i.e. BSE Limited ("BSE") at www.bseindia.com and NSE Limited at www.nseindia.com. The AGM Notice is also available on the Website of National Securities Depositories Limited ("NSDL") at www.evoting.nsdl.com.

In Compliance with Section 108 of Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and SEBI (Listing Obligations and Disclosure Requirements), Regulation, 2015, the company is providing facility of e-voting. The Company has fixed Friday, September 22nd, 2023, as a cut-off date" for determining entitlement of members to participate in the AGM and to cast their vote electronically on Ordinary and Special Businesses as set out in Notice of AGM through remote voting or voting during the AGM.

The dispatch of notice was completed on 02nd September, 2023. The Company has sent e-mail through NSDL along with details of Login ID and Password to the Members whose e-mail ids are available with the Company or have been provided by the Depositories.

All the members may note that;

- Ordinary Business and Special Business as set out in Notice of 10th AGM will be transacted through remote e-voting and e-voting during the AGM.
- Remote e-voting shall commence on Tuesday, 26th September, 2023 at 9:00 a.m. (IST) and ends on Thursday, 28th September, 2023 at 5:00 p.m. (IST). The Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, 23rd September, 2023 to Friday, 29th September, 2023.
- Any person, who acquires shares of the Company and becomes member of the Company after dispatch of this Notice and holding shares as of Cut-off date i.e. 22nd September, 2023, may obtain the login ID and password by sending request at evoting@nsdl.co.in or RTA of the Company. However, if a person is already registered with NSDL for e-voting, then existing user ID and password can be used for casting vote.
- The remote e-voting module shall be disabled by NSDL after aforesaid date and time for voting and once the vote on a resolution is cast by member, the member shall not be allowed to change it subsequently. The Members who have cast their vote by remove e-voting prior to the 10th AGM may participate in the 10th AGM but shall not be entitled to cast their vote again at the AGM.
- The Board of Directors of the Company has appointed CS Piyush Jethva, Practising Company Secretary (FCS: 6377, COP: 5452) as a scrutinizer to scrutinize the remote e-voting and e-voting at AGM process in fair and transparent manner.

The Instructions for the joining the AGM and manner of participation in the remote e-voting or casting vote through the e-voting system during the AGM are provided in Notice of the AGM. Members are requested to take note of the same. Members participating through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

In case of queries, Members may refer the Frequently Asked Questions (FAQs) and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com. Shareholders/ Members, who need assistance before or during the AGM, can contact NSDL official or send a request at evoting@nsdl.co.in. Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL is provided hereunder;

Login type	Helpdesk details
Individual Shareholders holding securities in demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at 022 - 4886 7000 and 022 - 2499 7000
Individual Shareholders holding securities in demat mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 22 55 33

On Behalf of Board of Directors
For, Akshar Spintex Limited
Sd/-
Harikrushna S. Chauhan
Chairman Cum Whole Time Director

Place: Haripar (Jamnagar)
Date: 04/09/2023

Ahmedabad